

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 04
CP (IB) No.72/BB/2024

IN THE MATTER OF:

M/s. One97 Communications Ltd. ... Petitioner
Vs.
M/s. Goetc Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ajai P. Johnson, Adv.
For the Respondent : Shri Anirudh Suresh, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel appearing for the Respondent accepts notice and seeks time to file Vakalath and objections. Ld. Counsel for the Respondent is granted one week's time to file Vakalath and two weeks to file objections. Ld. Counsel for the Petitioner is granted one week thereafter to file rejoinder, if any, after duly serving the copies on the other side.
3. List the matter on **31.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna